

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 401 of 2013 in
Appeal No. 303 of 2013**

Dated : 25th November, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Bangalore Electricity Supply Company Ltd. & Ors. Appellant(s)
Versus
GMR Energy Ltd. & Ors. Respondent (s)**

**Counsel for the Appellant (s): Mr. Sanjay Sen, Sr. Adv.
Mr. Anand K. Ganesan**

**Counsel for the Respondent(s): Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Alok Shankar for R.1
Mr. M.G. Ramachandran
Ms.Swagatika Sahjoo for R.3**

ORDER

**I.A. No. 401 of 2013
*(Appl. for stay)***

We have heard the learned Senior Counsel for both the parties, who argued the matter at length with reference to interim relief pending the main Appeal.

Since we find that the issues in the I.A. and the main Appeal are one and the same, we are not inclined to grant any interim Order of Stay. However, we deem it appropriate to take up the main matter itself for final disposal by fixing an early date.

Accordingly, the Application for stay is disposed of.

As agreed by the learned counsel for the parties, post the main Appeal for final disposal on **20.12.2013** before the Chennai Circuit Bench. In the meantime, pleadings be completed.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs